

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 60591 Of 2018**

[Arising out of OIA No. 199/CE/DLH/2014 dated 30.09.2014 passed by the Commissioner (Appeals) of Central Excise, Delhi-III]

**M/s Sigma Moulds & Stampings Pvt. Ltd. : Appellant (s)**

Plot No. 149-151, Sec-5, Imt Manesar, Gurgaon  
GURUGARM, HARYANA

Vs

**CCE & ST- Gurgaon-I**

**: Respondent (s)**

PLOT NO.36-37,  
SECTOR-32,NEAR MEDANTA HOSPITAL  
GURGAON, HARYANA

**With**

**Service Tax Appeal No. 60592 Of 2018**

[Arising out of OIA No. 69/CE/APPL-II/DLH/2015 dated 24.03.2015 passed by the Commissioner (Appeals) of Central Excise, Delhi-III]

**M/s Sigma Moulds & Stampings Pvt. Ltd. : Appellant (s)**

Plot No. 149-151, Sec-5, Imt Manesar, Gurgaon  
GURUGARM, HARYANA

Vs

**CCE & ST- Gurgaon-I**

**: Respondent (s)**

PLOT NO.36-37,  
SECTOR-32,NEAR MEDANTA HOSPITAL  
GURGAON, HARYANA

**APPEARANCE:**

None for the Appellant

Shri Tarun Kumar, Authorised Representative for the Respondent

**CORAM : HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)**

**ORDER No.A/60012-60013 / 2020**

Date of Hearing:06.01.2020

Date of Decision:06.01.2020

**Per : Mr. Ashok Jindal**

None appeared on behalf of the appellant nor any request for adjournment has been received.

2. On perusal of the records, I find that the matter has come up for hearing on several times in past, but, all the occasions despite notice, the appellant neither appeared before this Tribunal nor any representative has appeared on behalf of the appellant before this Tribunal.

3. In view of this, it is concluded that the appellant is not interested in pursuing the cases, therefore, the appeals are dismissed for non-prosecution with the liberty to the appellant if they so desired to move an application for restoration of appeal within 30 days from the date of the communication of this order.

*(Dictated & pronounced in the Court)*

**(Ashok Jindal)**  
MEMBER (JUDICIAL)

G.Y.